GOVERNMENT OF INDIA MINISTRY OF HEALTH & FAMILY WELFARE DEPARTMENT OF HEALTH & FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3398 TO BE ANSWERED ON 08th AUGUST, 2025

TRANSFER POLICY

†3398. SHRI RAMASHANKAR VIDHARTHI RAJBHAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there is a clear provision in the transfer policy of DoPT regarding preference to be given to husband and wife in posting and transfer at the same place and if so, the details thereof;
- (b) whether the Government is contemplating issuing any specific guidelines on the said policy to be implemented effectively in the medical institutions;
- (c) if so, the details thereof;
- (d) whether a monitoring mechanism has been put in place to ensure its compliance and priority in transfer cases along with the number of cases in which it has been followed till date and if so, the details thereof; and
- (e) the time by which the appointment to the post of Director in All India Institute of Medical Sciences (AIIMS), Gorakhpur is likely to be made and the stage at which selection process is pending at present?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (e) General Instruction on Transfer policy has been issued by the Department of Personal and Training vide OM no. 1669289899529 dated 24.11.2022 to all the Ministry/Departments for framing transfer policy by all cadres, posting transfer of husband and wife at the same station, etc.

Further, in Central Government Health Scheme, inter-city transfer applications of CGHS staff are considered by a duly constituted transfer committee, as per the standard operating procedure (SoP)/Policy, wherein 'Transfer on spouse ground is one of the aspects for consideration of such applications. 29 cases of inter-city transfer on spouse ground under CGHS have been considered and recommended during the year 2024-25. Under Central Health Services, it is as far as possible, both the husband and wife are posted/transferred at the same station as per DoPT's guidelines provided it is not the same unit.

As per the all India Institute of Medical Sciences (AIIMS) Act, 1956, as amended by the AIIMS Amendment Act, 2012 and Rules/Regulations framed thereunder, there is no provision for transfer of an employee from one AIIMS to another. Executive Director of AIIMS Gorakhpur has been appointed on 30.01.2025.
